

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P. (IB) No.463/KB/2017
CA.(IB) No. 546/KB/2017

Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh
2. Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 18th January 2018, 10.30 A.M

Name of the Company	Bard Roy Infotech Pvt.Ltd.-Vs-Heritage Health Insurance TPA Pvt.Ltd.		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. Mr. D. N. Sharma
2. Mr. A.P. Aggarwala } Advocates

Corporate Debtor

A.S. T
18-01-18

1. CHEDI RAS BHAR, FCA
2. ARUN GUPTA, FCA } IRP

[Signature]
18/1/2018

ORDER

Ld. Interim Resolution Professional (IRP) and the Ld. Advcoate for the corporate debtor is present. No one is present from the operational creditor's side.

In view of the Order passed by the Hon'ble NCLAT in Company Appeal (AT) (Insolvency) No. 275 of 2017 dated 15/01/2018 proceedings in C.P.(IB) No. 463/KB/2017 is being closed and IRP is discharged.

In view of the directions of the Hon'ble NCLAT that *Learned Adjudicating Authority will fix the fee of 'Interim Resolution Professional', if appointed and the appellant will pay the fees of the Interim Resolution Professional, for the*

period he has functioned, IRP is directed to give the detail of the fee to this Tribunal after submitting the same to both the parties, so that necessary order can be passed.

List it on 20/02/2018.

Sd

(Jinah K.R.)
Member (J)

Sd

(V.P.Singh)
Member (J)